PUBLIC ANNOUNCEMENT IN ACCORDANCE WITH THE PROVISIONS OF REGULATIONS 4 AND 5(1) READ WITH REGULATIONS 13 (1), 14, AND 15 (1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

ARUNJYOTI BIO VENTURES LIMITED

A public limited company incorporated under the provisions of the Companies Act, 1956

This Public Announcement for the open offer is being made for the acquisition of up to 5,38,434 (Five Lakhs Thirty-Eight Thousand Four Hundred and Thirty-Four) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Arunjyoti Bio Ventures Limited, the Target Company, at an offer price of ₹25.00/- (Rupees Twenty-Five Only) per Offer Share to the Public Shareholders of the Target Company, made by the Acquirers, namely being, Pabbathi Badari Narayan Murthy (Acquirer 1), Dathvik Pabbathi (Acquirer 2) and P S R Mahalakshmiprasanna (Acquirer 3) pursuant to and in compliance with the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulations.

This Public Announcement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Open Offer, for and on behalf of the Acquirers to the Public Shareholders of the Target Company pursuant to, and in compliance with the provisions of Regulations 3(1) and 4 read with Regulations 13, 14, 15(1) and such other applicable provisions of the SEBI (SAST) Regulations.

For this Public Announcement, the following terms have the meanings assigned to them below:

1) DEFINITIONS AND ABBREVIATIONS

Definitions/ Abbreviations	Particulars
Acquirer 1	Pabbathi Badari Narayan Murthy, son of Pabbathi Subba Rao, aged 50 years, Indian Inhabitant, bearing Permanent Account Number 'ABPPP4360G' under the Income Tax Act, 1961, resident at 8-7-1777/23, P. No. 3, Satyam Status Enclave, Swarnadhama Nagar, Old Bowenpally, Hyderabad-500011, Telangana, India.
Acquirer 2	Dathvik Pabbathi, s/o Pabbathi Badari Narayan Murthy, aged 23 years, Indian Inhabitant, bearing Permanent Account Number 'DUMPP3321Q' under the Income Tax Act, 1961, resident at 8-7-1777/23, P. No. 3, Satyam Status Enclave, Swarnadhama Nagar, Old Bowen ally, Hyderabad-500011, Telangana, India.
Acquirer 3	P S R Mahalakshmiprasanna, daughter of Ponnuru Siva Satya Vara Prasad, aged 37 years, Indian Resident, bearing Permanent Account Number 'BAMPP6925L'under the Income Tax Act,1961, resident at 8-7-1777/23, P. No. 3, Satyam Status Enclave, Swarnadhama Nagar, Old Bowenpally, Hyderabad-500011, Telangana, India
Acquirers	Acquirer 1, Acquirer 2, and Acquirer 3 are hereinafter collectively referred to as the Acquirers.
Board of Directors	The board means the Board of Directors of the Target Company.
BSE Limited/ Stock Exchange	BSE Limited is the stock exchange where presently the Equity Shares of the Target Company are listed.
CIN	Corporate Identification Number issued under the Companies Act, 2013, and the rules made thereunder.
Equity Shares	Equity Shares shall mean the fully paid-up equity shares of the face value of ₹10.00/- (Rupees Ten Only) each.
Identified Date	Identified date means the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period for the Offer to determine the Public Shareholders to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (registered or unregistered) who own Equity Shares are eligible to participate in this Offer at any time before the expiry of the Tendering Period.
ISIN	International Securities Identification Number.
Negotiated Price	A negotiated price of ₹20.00/- (Rupees Twenty Only) per Sale Share, aggregating to an amount of ₹37,63,820/- (Rupees Thirty-Seven Lakhs Sixty-Three Thousand Eight Hundred and Twenty Only) for the sale of 1,88,191 (One Lakh Eighty-Eight Thousand One Hundred and Ninety-One) Equity Shares,

Definitions/ Abbreviations	Particulars
	representing 9.09% (Nine Point Zero Nine Percent) of the Voting Share Capital of the Target Company, by Promoter Sellers to the Acquirers, pursuant to the execution of the Share Purchase Agreement. A negotiated price of ₹20.00/- (Rupees Twenty Only) per Sale Share, aggregating to an amount of ₹1,67,360.00/- (Rupees One Lakh Sixty-Seven Thousand Three Hundred and Sixty Only) for the sale of 8,368 (Eight Thousand Three Hundred and Sixty-Eight) Equity Shares, representing 0.40% (Zero Point Four Zero Percent) of the Voting Share Capital of the Target Company, by Promoter Sellers to the Acquirers, pursuant to the execution of the Share Purchase Agreement.
Offer Documents	Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendation of the Committee of the Independent Directors of the Company, Pre-Offer Cum Corrigendum to Detailed Public Statement, and Post Offer Public Announcement, and any other notices, advertisements, and corrigendum issued by or on behalf of the Manager.
Offer Period	The period from the date of entering into an agreement, to acquire the Equity Shares, and Voting Share Capital in, or control over, the Target Company requiring a Public Announcement or the date on which the Public Announcement was issued by the Acquirers, i.e., Thursday, July 14, 2022, and the date on which the payment of consideration to the Public Shareholders whose Equity Shares are validly accepted in this Offer, is made, or the date on which this Offer is withdrawn, as the case may be.
Offer Price	An offer price of ₹25.00/- (Rupees Twenty-Five Only) per Offer Share.
Offer Shares	5,38,434 (Five Lakhs Thirty-Eight Thousand and Four Hundred and Thirty-Four) Equity Shares, representing 26% (Twenty-Six Percent) of the Target Company.
Voting Share Capital	The fully diluted Equity Share Capital and voting share capital of the Target Company as of the 10^{th} (Tenth) working day from the closure of the Tendering Period.
PAN	Permanent account number allotted under the Income Tax Act, 1961.
PA/ Public Announcement	Public Announcement dated Thursday, July 14, 2022.
Promoters	The existing promoters of the Target Company, in accordance with the provisions of Regulations 2 (1) (s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo), and 2 (1) (pp) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, namely being, M. Praveen Kumar and Mittapalli Ramarao.
Promoter Sellers	The existing promoters of the Target Company, in accordance with the provisions of Regulations 2 (1) (s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo), and 2 (1) (pp) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, who have entered into a Share Purchase Agreement with the Acquirers, namely being, M. Praveen Kumar and Mittapalli Ramarao.
Non-Promoter Seller	The existing Public Shareholder of the Target Company who have entered into a Share Purchase Agreement with the Acquirers, namely being, Pabbathi Venkata Ravi Kumar.
Public Shareholders	All the equity shareholders of the Target Company other than (i) the parties to the Share Purchase Agreement, (ii) Promoters, and (iii) persons deemed to be acting in concert with parties at (i), undertaking the sale of Sale Shares of the Target Company in compliance with the provisions of Regulation 7(6) of the SEBI (SAST) Regulations.
Sale Shares	1,96,559 (One Lakh Ninety-Six Thousand Five Hundred and Fifty-Nine) Equity Shares, representing 9.49% (Nine Point Four Nine Percent) of the Voting Share Capital of the Target Company.
SCRR	Securities Contract (Regulation) Rules, 1957, as amended.
SEBI	Securities and Exchange Board of India.
SEBI Act	Securities and Exchange Board of India Act, 1992, and subsequent amendments thereto.
SEBI (LODR) Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendment thereto.
SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof.
Share Purchase Agreement/ SPA	The share purchase agreement dated Thursday, July 14, 2022, executed between the Acquirers and the Promoter Sellers, pursuant to which the Acquirers have agreed to acquire 1,88,191 (One Lakh Eighty-Eight Thousand One Hundred and Ninety-One) Equity Shares, representing 9.09% (Nine Point Zero

Definitions/ Abbreviations	Particulars
	Nine Percent) of the Voting Share Capital of the Target Company from the Promoter Sellers at a negotiated price of ₹20.00/- (Rupees Twenty Only) per Sale Share, aggregating to an amount of ₹37,63,820/- (Rupees Thirty-Seven Lakhs Sixty-Three Thousand Eight Hundred and Twenty Only). The share purchase agreement dated Thursday, July 14, 2022, executed between the Acquirers and the Non-Promoter Seller, pursuant to which the Acquirers have agreed to acquire 8,368 (Eight Thousand Three Hundred and Sixty-Eight) Equity Shares, representing 0.40% (Zero Point Four Zero Percent) of the Voting Share Capital of the Target Company from the Non-Promoter Sellers at a negotiated price of ₹20.00/- (Rupees Twenty Only) per Sale Share, aggregating to an amount of ₹1,67,360.00/- (Rupees One Lakh Sixty-Seven Thousand Three Hundred and Sixty Only).
Target Company/ ABVL	A company incorporated on Thursday, February 27, 1986, in accordance with the provisions of the Companies Act, 1956, with Registrar of Companies, Delhi & Haryana, vide registration certificate bearing reference number '23476 of 1985-86' and bears CIN 'L01400TG1986PLC062463', with its registered office located at Plot No. 45, P & T Colony, Karkhana Secunderabad, Hyderabad-500009, Telangana, India.
Tendering Period	The tendering period shall have the meaning ascribed to it under Regulation 2(1) (za) of the SEBI (SAST) Regulations.
Underlying Transaction	The transaction for sale and purchase of the Sale Shares as contemplated under the Share Purchase Agreement.
Working Day	The working day shall have the meaning ascribed to it under Regulation 2(1) (zf) of the SEBI (SAST) Regulations.

2) OFFER DETAILS

Offer Size	5,38,434 (Five Lakhs Thirty- Eight Thousand Four Hundred and Thirty-Four) Equity Shares, representing 26.00% (Twenty Six Percent) of the Target Company, subject to the terms and conditions specified in this Public Announcement and the Offer Documents that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
Offer Price / Consideration	This cash Offer is being made at a price of ₹25.00/- (Rupees Twenty-Five Only) per Offer Share. The Equity Shares of the Target Company are infrequently traded in accordance with the provisions of Regulation 2 (1) (j) of the SEBI (SAST) Regulations, and hence the Offer Price has been determined in accordance with the parameters prescribed under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations. Assuming full acceptance under this Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations will be ₹1,34,60,850.00/- (Rupees One Crore Thirty-Four Lakhs Sixty Thousand Eight Hundred and Fifty Only).
Mode of Payment	The Offer Price will be paid in cash by the Acquirers in accordance with the provisions of Regulation 9 (1) (a) of the SEBI (SAST) Regulations and in accordance with the terms and conditions mentioned in this Public Announcement and to be set out in the Offer Documents proposed to be issued in accordance with the SEBI (SAST) Regulations.
Type of Offer	This Offer is a triggered mandatory open offer in compliance with the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulation pursuant to the execution of the Share Purchase Agreement.

3) TRANSACTION WHICH HAS TRIGGERED THE OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

Type of Transaction (direct/ ~~indirect~~)	Direct Acquisition
Mode of Transaction (Agreement/ ~~Allotment/Market purchase~~)	The Acquirers and the Promoter Sellers have entered and executed a Share Purchase Agreement as on the date of the Public Announcement, in pursuance of which the Acquirers have agreed to acquire 1,88,191(One Lakh Eighty-Eight Thousand One Hundred and Ninety-One) Equity Shares, representing 9.09% (Nine Point Zero Nine Percent) of the Voting Share Capital of the Target Company from the Promoter Sellers at a negotiated price of ₹20.00/- (Rupees Twenty Only) per Sale Share, aggregating to an amount of ₹37,63,820/- (Rupees Thirty-Seven Lakhs Sixty-Three Thousand Eight

		Hundred and Twenty Only), and in accordance with the terms of the Share Purchase Agreement. The Acquirers and the Non-Promoter Seller has entered and executed a Share Purchase Agreement as on the date of the Public Announcement, in pursuance of which the Acquirers have agreed to acquire 8,368 (Eight Thousand Three Hundred and Sixty-Eight) Equity Shares, representing 0.40% (Zero Point Four Zero Percent) of the Voting Share Capital of the Target Company from the Non-Promoter Sellers at a negotiated price of ₹20.00/- (Rupees Twenty Only) per Sale Share, aggregating to an amount of ₹1,67,360.00/- (Rupees One Lakh Sixty-Seven Thousand Three Hundred and Sixty Only)., and in accordance with the terms of the Share Purchase Agreement. Consequently, the Acquirers shall acquire substantial Voting Share Capital along with complete control over the management of the Target Company after the successful completion of this Offer.
Equity Shares / Voting rights acquired/ proposed to be Acquired	**Number of Equity Shares**	1,96,559 (One Lakh Ninety-Six Thousand Five Hundred and Fifty-Nine)
	% vis-à-vis Total Voting Share Capital	9.49% (Nine Point Four Nine Percent)
Total Consideration for Equity Shares / Voting Rights acquired		₹39,31,180.00/- (Rupees Thirty-Nine Lakhs Thirty-One Thousand One Hundred and Eighty Only)
Mode of payment (Cash/ securities)		Cash
SEBI (SAST) Regulations that have been triggered		Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011.

Note:

i. *The Promoters have irrevocably agreed to relinquish their management control in the Target Company in favor of the Acquirers.*

ii. *Upon completion of the Offer, the Promoter Sellers shall not hold any Equity Shares of the Target Company, nor shall the Promoters hold any management control, thus they shall cease to be promoters of the Target Company and the Acquirers shall be the new promoters of the Target Company, subject to compliance with conditions specified in Regulation 31A of the SEBI (LODR) Regulations.*

4) DETAILS OF THE ACQUIRERS ~~AND PACs~~

DETAILS	ACQUIRER 1	ACQUIRER 2	ACQUIRER 3	TOTAL
Name of the Acquirers ~~/ PAC~~	Pabbathi Badari Narayana Murthy	Dathvik Pabbathi	P S R Mahalakshmiprasanna	--
Permanent Account Number	ABPPP4360G	DUMPP3321Q	BAMPP6925L	--
Address of the Acquirers ~~/ PAC~~	8-7-1777/23, P. No. 3, Satyam Status Enclave, Swarnadhama Nagar, Old Bowenpally, Hyderabad-500011, Telangana, India	8-7-1777/23, P. No. 3, Satyam Status Enclave, Swarnadhama Nagar, Old Bowenpally, Hyderabad-500011, Telangana, India	8-7-1777/23, P. No. 3, Satyam Status Enclave, Swarnadhama Nagar, Old Bowenpally, Hyderabad-500011, Telangana, India	--
Name(s) of persons in control/promoters of Acquirers/	Not Applicable	Not Applicable	Not Applicable	Not Applicable, since both the Acquirers are Individuals

DETAILS	ACQUIRER 1	ACQUIRER 2	ACQUIRER 3	TOTAL
~~PACs~~ where Acquirer/ ~~PAC~~ are companies				
Name of the Group, if any, to which the Acquirers/ ~~PAC~~ belongs to	None	None	None	The Acquirers do not belong to any Group.
Pre–Share Purchase Agreement Transaction shareholding				
Number of Equity Shares	31,481 (Thirty-One Thousand Four Hundred and Eighty-One)	2,26,084 (Two Lakhs Twenty-Six Thousand and Eighty-Four)	Nil	2,57,565 (Two Lakhs Fifty-Seven Thousand Five Hundred and Sixty-Five)
% of total existing Equity Share Capital/ Voting Share Capital	1.52% (One Point Five Two Percent)	10.92% (Ten Point Nine Two Percent)	Nil	12.44% (Twelve Point Four Four Percent)
Proposed Shareholding after the acquisition of Equity Shares which triggered the Offer				
Number of Equity Shares	1,19,932 (One Lakh Nineteen Thousand Nine Hundred and Thirty-Two)	3,14,536 (Three Lakhs Fourteen Thousand Five Hundred and Thirty-Six)	19,656 (Nineteen Thousand Six Hundred and Fifty-Six)	4,54,124 (Four Lakhs Fifty-Four Thousand One Hundred and Twenty-Four)
% of total existing Equity Share Capital/ Voting Share Capital	5.79% (Five Point Seven Nine Percent)	15.19% (Fifteen Point One Nine Percent)	0.95% (Zero Point Nine Five Percent)	21.93% (Twenty-One Point Nine Three Percent)
Any other interest in the Target Company	As of the date of this Public Announcement, except for the execution of the Share Purchase Agreement, the Acquirers are the Public Shareholders of the Target Company.			

5) DETAILS OF THE PROMOTER SELLERS

Name of the Promoter Sellers	Part of Promoter / Promoter Group (Yes/~~No~~)	Details of Equity Shares /voting rights held by the Promoter Sellers			
		Pre-SPA transaction		Post-SPA transaction	
		Number of Equity Shares	% of Equity and Shareholding	Number of Equity Shares	% of Equity Shareholding
M. Praveen Kumar	Yes	93,850	4.53%	Nil	Nil
Mittapalli Ramarao	Yes	94,341	4.56%	Nil	Nil
Total		**1,88,191**	**9.09%**	**Nil**	**Nil**

Post the completion of Offer formalities, the Promoter Sellers, shall not hold any Equity Shares of the Target Company, and the Promoters shall be declassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations.

6) DETAILS OF THE NON-PROMOTER SELLERS

<table>
<tr><th rowspan="3">Name of the Promoter Sellers</th><th rowspan="3">Part of Promoter / Promoter Group (Yes/~~No~~)</th><th colspan="4">Details of Equity Shares /voting rights held by the Promoter Sellers</th></tr>
<tr><th colspan="2">Pre-SPA transaction</th><th colspan="2">Post-SPA transaction</th></tr>
<tr><th>Number of Equity Shares</th><th>% of Equity and Shareholding</th><th>Number of Equity Shares</th><th>% of Equity Shareholding</th></tr>
<tr><td>Pabbathi Venkata Ravi Kumar</td><td>No</td><td>8,368</td><td>0.40%</td><td>Nil</td><td>Nil</td></tr>
<tr><td colspan="2">Total</td><td>8,368</td><td>0.40%</td><td>Nil</td><td>Nil</td></tr>
</table>

Post the completion of Offer formalities, the Promoter Sellers, shall not hold any Equity Shares of the Target Company, and the Promoters shall be declassified from the public group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations.

7) TARGET COMPANY

Name	Arunjyoti Bio Ventures Limited
CIN	L01400TG1986PLC062463
PAN	AACCC8941P
Registered Office	Plot No. 45, P & T Colony, Karkhana Secunderabad Hyderabad-500009, Telangana, India.
Exchange where listed	Equity Shares are listed on BSE Limited
Scrip Code for BSE Limited	530881
Scrip ID for BSE Limited	ABVL
ISIN	INE485K01014

8) OTHER DETAILS REGARDING THE OFFER

(a) This Public Announcement is made in compliance with the provisions of Regulation 13 (1) of the SEBI (SAST) Regulations.

(b) The Acquirers accept full responsibility for the information contained in this Public Announcement.

(c) The Detailed Public Statement to be issued pursuant to this Public Announcement in accordance with the provisions of Regulations 13(4), 14(3), 15(2), and other applicable regulations of the SEBI (SAST) Regulations shall be published in newspapers, within 5 (Five) Working Days of this Public Announcement, i.e., on or before Thursday, July 21, 2022. The Detailed Public Statement shall, inter alia, contain details of the Offer including the detailed information of the Offer Price, the Acquirers, the Target Company, the Promoter Sellers, background to the Offer, relevant conditions under the Share Purchase Agreement, statutory approvals required for this Offer, details of financial arrangements, and such other terms and conditions as applicable to this Offer.

(d) The completion of this Offer and the Underlying Transaction is subject to the satisfaction of certain conditions precedent as set out in the Share Purchase Agreement. Further, in compliance with the SEBI (SAST) Regulations, the Underlying Transaction under the Share Purchase Agreement referred to hereinabove may be completed prior to completion of the Offer. Further, this Offer is subject to the terms and conditions mentioned in this Public Announcement, and the Offer Documents that are proposed to be issued in accordance with the SEBI (SAST) Regulations.

(e) The Acquirers have given an undertaking that they are aware of, and will comply with, their obligations as laid down under the SEBI (SAST) Regulations and have adequate financial resources to meet the obligations under the SEBI (SAST) Regulations for the purpose of this Offer.

(f) The Offer is not conditional upon any minimum level of acceptance in accordance with Regulation 19(1) of the SEBI (SAST) Regulations.

(g) The Offer is not a competing offer in accordance with Regulation 20 of the SEBI (SAST) Regulations.

(h) All the information pertaining to the Target Company in this Public Announcement has been obtained from publicly available sources or provided by the Target Company. All the information pertaining to the Promoter Sellers contained in this Public

Announcement has been obtained from them and the accuracy thereof related to all has not been independently verified by the Manager.

(i) In this Public Announcement, all references to ₹ are references to the Indian Rupees.

Issued by the Manager to the Open Offer on Behalf of the Acquirers

CAPITALSQUARE®
Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
205-209, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai – 400093, Maharashtra, India.
Contact Number: +91-22-6684-9999/145/ 138,
Website: www.capitalsquare.in;
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;
Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

For and on behalf of Acquirers
sd/-
Pabbathi Badari Narayana Murthy
(Acquirer 1)

Place: Mumbai
Date: Thursday, July 14,2022